

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

21. IA 1943/2021 IA 569/2020 IA 396/2022 IA 524/2023 IA 2611/2022 MA  
674/2019 MA 1116/2020 in C.P. (IB)/02(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

**NAME OF THE PARTIES:-** IA 524/2023 Vil Vendors Association Vs.  
Videocon Industries Limited  
IA 3905/2023 Abhijit Guhathakurta Vs.  
Committee of Creditors of Videocon Group  
Companies  
IA 5098/2023 Abhijit Guhathakurta  
MA 1116/2020 Abhijit Guhathakurta Vs.  
Quadrant Televentures Limited and Ors.  
**IN THE MATTER OF**  
**State Bank of India**  
V/s  
**Videocon Industries Ltd.**

**Section: 66(1) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 1943 of 2021:-** Counsel, Shantanu Tyagi appeared for the Applicant/RP through VC and Though Counsel for the Respondent present but did not mark his appearance in the chat box/appearance sheet. Heard, Counsel for both the parties for a considerable time and **Reserved for Orders.**

**IA 569 of 2020:-** Counsel, Shantanu Tyagi appeared for the Applicant/RP through VC, Counsel, Nishit Gandhi a/w Nandan Soni appeared for the Respondent no. 31 and 32 through VC, Counsel, Shaunak Mitra, Aditya Kanodia, Dripto Majumder, Suparna Sardar appeared for the Respondent nos. 16, 20 and 24, Counsel, Dhanya Dheekshitha K H appeared for the Respondent nos. 28, 31 and 32 and Counsel, Arthi Fernandes

appeared for the Respondent no. 33. Counsel appearing for the Applicant states that reply on behalf of the Respondent nos. 22 and 33 has been received whereas rest of the Respondent has not filed their reply. Let reply, if any, on behalf of the rest of the Respondents other than Respondent nos. 22 and 33 be filed within a period of four weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to last opportunity, failing which right to file reply on the behalf of the rest of the Respondents shall stand forfeited. No further opportunity shall be granted. List this matter for hearing on **06.08.2024**.

**IA 396 of 2022:-** Counsel, Meghna Rajadhyaksha a/w Sjddhant Marathe appeared for the Applicant and Counsel, Madhav Kanoria a/w Surabhi Khattar, Vihit Shah and Arunima Phadke appeared for the Respondent. List this matter on **06.08.2024**.

**IA 524 of 2023:-** Counsel, Meghna Rajadhyaksha a/w Sjddhant Marathe appeared for the Applicant and Counsel, Madhav Kanoria a/w Surabhi Khattar, Vihit Shah and Arunima Phadke appeared for the Respondent no. 3. None present on behalf of the other Respondent/s. Counsel appearing for the Applicant states that reply on behalf of the Respondent no. 3 has been filed while the reply on behalf of the Respondent nos. 1, 2, 4 to 6 has not yet been filed though the service has already been affected. Let, reply, on behalf of the remaining Respondents be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to last opportunity, failing which right to file reply on the behalf of the rest of the Respondents shall stand forfeited. No further opportunity shall be granted. List this matter on **06.08.2024**.

**IA 2611 of 2022:-** Counsel, Meghna Rajadhyaksha a/w Sjdhdhant Marathe and Akshat Khare appeared for the Applicant through VC. It has been pointed out by the Counsel for the Applicant that the present Application was filed for restoration of IA 674 of 2019 and vide order dated 09.01.2024 the said Application has already been restored and, therefore, the present Application has been rendered infructuous. In view of the statement made by the Applicant, **IA 2611 of 2022** is **disposed of** having become **infructuous**.

**MA 674 of 2019:-** Counsel, Akshat Khare appeared for the Applicant through VC and Counsel, Shantanu Tyagi appeared for the Respondent/RP through VC. By consent of the parties list this matter on **06.08.2024**.

**MA 1116 of 2020:-** Counsel, Shantanu Tyagi appeared for the Applicant/RP through VC. Counsel appearing for the Applicant states that service upon the Respondent in the present Application has not effected. Therefore, **Registry is directed** to issue notice to the Respondent/s intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent/s intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. Further, on receipt of notice, Respondents are directed to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **06.08.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**